

NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH
COURT VI

Item No. 15

IA(I.B.C)/ 827(MB)2024 IA(I.B.C)/ 3752(MB)2023 IN C.P.
(IB)/3194(MB)2019

CORAM:

SHRI SANJIV DUTT
HON'BLE MEMBER (TECHNICAL)

SHRI K. R. SAJI KUMAR
HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF HEARING (HYBRID) DATED **07.05.2024**

NAME OF THE PARTIES : **Shri Balaji Paper Pack Private Limited**

Vs

Laxmi Crockery Pune Pvt Ltd

For Applicant

in IA 3752/2023 : Adv. Vaishali Ghate i/b Adv. Amey Borwankar

For CD : None present.

Section 9 of IBC

ORDER

1. Counsel for CD submits that by order dtd. 20.12.2022, the Hon'ble NCLAT has directed us to admit the Application and initiate CIRP against the CD. However, she further submits that her client is ready to settle the matter in respect of three invoices which are found to be within period of limitation.
2. Proxy Counsel for OC submits that since today is election day in Gujrat, OC's arguing Counsel is unable to attend.
3. In view of the above, **list on 15.05.2024 for reporting settlement/hearing.**

Sd/-

SANJIV DUTT
MEMBER (TECHNICAL)

Sd/-

K. R. SAJI KUMAR
MEMBER (JUDICIAL)